

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 177 OF 2024**

**IN THE MATTER OF:**

News Item titled “Ri Bhoi village troubled by stone quarries  
Appearing in Meghalaya dated 05.07.2024” ....Applicant

Versus

Central Pollution Control Board & Ors ....Respondents

**INDEX**

| S. NO. | PARTICULAR   | PAGE NO |
|--------|--|---------|
| 1.     | Affidavit on behalf of Respondent No. 2- Meghalaya<br>Pollution Control Board. | 1 – 4   |
| 2.     | <b>ANNEXURE R/1</b><br>A copy of the Report.                                   | 5 – 17  |
| 3.     | <b>ANNEXURE R/2</b><br>Copies of Reports dated 15.6.2024 and 13.9.2024.        | 18 – 27 |
| 4.     | <b>ANNEXURE R/3</b><br>Copies of the CTE, CTO and RCTO.                        | 28 – 37 |
| 5.     | Proof of Service.  | 38      |

Filed on: 27.09.2024  
New Delhi

Filed by

*Enatoli*

**K. ENATOLI SEMA**  
Advocate for Respondent  
310, lawyer’s Chamber  
C.K. Daphtary block  
Supreme Court of India Tilak lane  
New Delhi-110001  
Mob.9818139636  
Enrollment No D-1931-a/2005  
Email-enatoli@gmail.com

✕

HON'BLE NATINAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKOTA  
ORIGINAL APPLICATION NO.177/2024(EZ)

**IN THE MATTER OF:-**

News Item titled "Ri Bhoi village troubled by stone quarries appearing  
in Meghalaya dated 05.07.2024" ....Applicant

Versus

Central Pollution Control Board & Ors ....Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2-  
MEGHALAYA POLLUTION CONTROL BOARD**

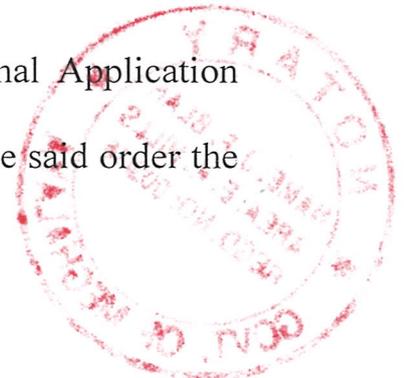
I, Dr. George H. Chyrmang, MFS, S/o Shri (L) Datip Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, herein after referred to as the 'Board'.

On 2.8.2024, this Hon'ble Tribunal, Principal Bench was pleased to suo moto register the present Original Application and impleaded the Answering Respondent. By the said order the

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

Sl./Instrument No. 10  
Date: 27.9.24



matter was transferred to this Hon'ble Tribunal, Eastern Zone for appropriate further action.

3. It is stated that the short Affidavit is being filed to bring on record the steps taken by the Board pursuant to the order dated 2.8.2024 passed by the Principal Bench in the matter.
4. It is stated that joint inspection was carried out in the District of Ri Bhoi by the District Level Task Force wherein environmental engineer from the Board represented the Answering Respondent Board and was part of the task force.

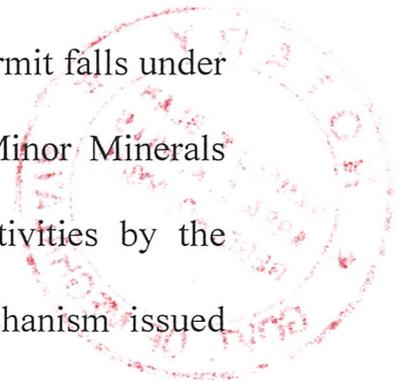
A copy of the Report is marked and annexed as **Annexure R/1**.

5. It is stated that two recognized laboratories also conducted tests of ambient air quality, water quality and noise standards.

Copies of Reports dated 15.6.2024 and 13.9.2024 are marked and annexed as **Annexure R/2**.

6. It is submitted that the grant of mining lease and quarrying permit including restrictions on such lease and permit falls under the power of the State under the Meghalaya Minor Minerals Concession Rules, 2016. The regulation of activities by the Answering Respondent is through consent mechanism issued

Meghalaya State Pollution Control Board  
Shillong  
MEMBER SECRETARY





under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and therefore consent to establish and consent to operate is issued only when the other statutory and regulatory criteria are met by the Applicant.

7. It is further stated that the Board has granted CTE, CTO and RCTO to M/s Maikhuli stone quarry in the District.

Copies of the CTE, CTO and RCTO is marked and annexed as **Annexure R/3.**

8. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Identified by:-

Miss. P. S. Barch

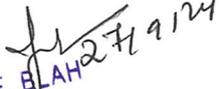
  
(Advocate)



  
DEPONENT

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

SOLEMNLY AFFIRMED BEFORE ME THIS DAY  
ON 27/9/24 THE DEPONENT IS IDENTIFIED BY P. S. Barch  
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT  
ARE READ ORDER AND EXPLAINED TO THE  
DEPONENT WHO VERIFIED THE SAME BEFORE ME

  
J. F. BLAH  
NOTARY  
East Khasi Hills District  
Government of Meghalaya



VERIFICATION

Verified at *Shillong* on this the *27<sup>th</sup>* day of September, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



  
**DEPONENT**

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



**INSPECTION REPORT OF DISTRICT LEVEL TASK FORCE (DLTF) FOR CHECKING OF ILLEGAL STONE MINING IN THE DISTRICT OF RI BHOI**

In pursuance to the order of the Hon'ble NGT Original Application No. 1008/2024 in the matter of News Titled "Ri Bhoi village troubled by Stone Quarries" appearing in the Meghalaya Monitor dated 05-07-2024, the District Level Task Force, Notified as per Government Notification No FOR.CC/14/2019/2019/188 dated 12.01.2022, has been directed to carry out the Joint inspection on the dates 11.09.2024 to 13.09.2024 to identify and combat illegal mining/quarrying in the District of Ri Bhoi vide No. KH/1/235/Pt-II/2736-744, dated the 5<sup>th</sup> of September 2024.

The Site inspection was carried out by a committee comprising the following officials:

1. Ms. Lalchhandami Marak, Junior Rural Development Officer (JRDO) Umling C & RD Block, representing the O/o the Deputy Commissioner, Cum Chairman DLTF Ri-Bhoi District.
2. O/o the Divisional Forest Office, East Khasi Hills & Ri-Bhoi (T) Division, Shillong representing by Shri. S. Kharbudnah, Divisional Forest Officer, East Khasi Hills & Ri-Bhoi (T) Division accompanied by Shri Shri. S Majhong, Assistant Conservator of Forests and Shri S.Shullai Range Forest Officer, Byrnihat Range.
3. Shri. Y.F. Laloo, Environmental Engineer representing the O/o Meghalaya State Pollution Control Board, Shillong.
4. Shri J.Myrom, MPS, Additional Superintendent of Police, O/o the Superintendent of Police Cum Member Secretary DLTF, Ri Bhoi District.
5. Shri. L.Pahsyntiew, JE, O/o The Executive Engineer Water Resource, RiBhoi District

**I) ISSUES COVERED IN THE MEDIA ARTICLE**

As per the news article it was stated that Ri-Bhoi Village trouble by Stone Quarries stating "Several Quarries near Nongthymmai–Garo are destroying local ecology & Disturbing a peaceful life". Hence the inspection was carried out inside the Nongthymmai–Garo village.

In the News Article it was stated that:

***Name & Designation of the inspecting official:***

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*



- i) A large part of the community forest has been cut down to facilitate quarrying leading to destruction of the local ecology.
- ii) Many villagers have leased their land to the quarry operators at a throwaway price
- iii) Every time there is a detonator blast, there are major vibrations leading to cracked walls and houses.
- iv) There is a lot of fly rock due to blasting leading to life risk and broken roofs.
- v) Detonator Blasting happens during night time leading to safety issues.
- vi) There is stone dust emission leading to respiratory and health issues for the villagers.
- vii) The Chidilma river, which was the only source of fresh water for the village, has dried up due to quarrying operations.

## II) OBSERVATION INSIDE THE VILLAGE

- i) No mining operations were visible in the village of Nongthymmai Garo. Further, the Forest Officials also stated that regular patrolling/inspections are being carried out in and around the Village and no quarries were observed in the village.



**Photo: Taken inside the Village of Nongthymmai- Garo**

- ii) The representative from the O/o Superintendent of Police also stated that, no movement of trucks carrying stone material have been spotted in the village of Nongthymmai Garo.
- iii) The Inspection teams also observed that there was One old abandoned mining quarry. On checking records afterwards, it was found that the abandoned stone quarry which is at GPS Coordinate (26.098474. 91.812027) belongs to Stephen Basumaty which is illegal. On this, the Representative from the O/o Divisional Forest Officer, East Khasi

### *Name & Designation of the inspecting official:*

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*

Hills & Ri-Bhoi (T) Division inform that legal proceedings have already been initiated by the Divisional Forest Officer on 4<sup>th</sup> May 2017 in the Court of the Districts and Sessions Judge. The violator was subsequently penalised by MPCB vide letter No MPCB/GEN-327(Vol-I)/2021/2021-2022/2 dated 20<sup>th</sup> October 2021.



**Photo: Abandoned Mine**

Note: From the above Photo it was observed that the excavated mine has been covered with shrubs, grasses & other vegetative indicating that the mine has been abandoned

### **III) INTERACTION WITH THE VILLAGE AUTHORITIES**

Further, the DLTF Team met the Village Headman of Nongthymmai-Garo, Shri Sengsal G Momin and during the course on interaction with him he stated as follows:

- i) Regarding stone quarries in the village, he stated that there are no stone quarries in the village.

#### *Name & Designation of the inspecting official:*

Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE

- ii) Regarding community forest land in the village, he said that there are no forest land in the village and all lands are private agricultural land being used primarily for plantation of rubber and areca nuts.
- iii) Regarding Chidilma river, he said that Chidilma river doesn't flow through their village.
- iv) As for respiratory diseases in the village, he stated that he is not aware of any respiratory problems, however safe drinking water is a major concern.
- v) With regard to land ownership of stone quarry, he said that he has not granted any NOC for stone quarry in his village.

Further, the Village headman was shown the photograph of the stone quarry which came in the news portal, he said that the photograph belongs to M/s Maikhuli Stone Quarry owned by Smti. Lumlang Shylla which is located at the adjoining village of Maikhuli Village and not under his village.

#### IV) INTERACTION WITH THE VILLAGERS:

The following villagers whose houses are at the northern side of the Nonthymmai Garo Village (i.e. closest habitation to the Stone Quarry) were asked to depose in front of the DLTF by the Village Headman.

- i) SmtiSainnal Sangma
- ii) Smti Seren Marak
- iii) SmtiButuli A Sangma
- iv) Shri Semel Marak

Copy of the Statement of the Headman which is recorded on site is attached at **ANNEXURE -A**

#### V) INSPECTION OF M/S MAIKLHULI STONE QUARRY OF SMTI LUMLANG SHYLLA.

#### *Name & Designation of the inspectingofficial:*

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*



**Photo Abstract from the News articles appear on Meghalaya monitor**

On reaching the site the DLTF teams along with the Headman confirmed that the Photo appear in the News article in the Meghalaya Monitor is actually belong to M/s Maikhuli Stone Quarry of SmtiLumlang Shylla.



**Photo: M/s Maikhuli Stone Quarry of Lumlang Shylla.**

On the site it was greeted by one Smti. Yoorika Shylla who introduce herself that she is the daughter of Smti. Lumlang Shylla and she inform the inspection team that the quarry belongs to her mother and she is operating the quarry with all the required documents from the concerned authority thereby she has produced the following documents:

***Name & Designation of the inspectingofficial:***

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*

- a. Land documents of the Quarry of SmtiLumlang Shylla.
- b. Valid CTO for the Stone Quarry vide no. MSPCB/ONLINE/RCTO(R-1)/RBD/2024-2025/15
- c. Letter of Intent vide KH/6/ML/Stone/69/5544
- d. Mining Lease for an area of 2.95 Hectares vide No. KH/8/LS/148/9349
- e. Environmental Clearance under B2 category vide No. DCRB(LR)5/2017/Rev/829
- f. No Objection Certificate from Khasi Hills Autonomous District Council vide no. DC.RBF/XI/197/2006/7
- g. Certificate of competency in carrying out blasting i.e. Shot Firer license vide no. E/EG/MG/30/144/(E89152)

On perusal of the above-mentioned documents, it appears that the stone quarry is a legal entity.

SmtiYorika Shylla, daughter of Smti. Lumlang Shyllaalso stated and inform the followings: -

- i) In addition to all legal permissions, a copy of the shot firer license vide No. E/EG/MG/30/144(E89152) were produce which was issued by the Dy Chief Controller of Explosives toShri WanriskhemKharmawlong who is a blaster, resident of Maikhuli Village, Meghalaya – 793101. He appears to be an experienced shot firer having shot firer license from 13.10.2015 and valid till 13.10.2025 after renewal.
- ii) Since the photograph appears in the News Portal belong to her quarry, she was asked whether there is any person with whom she may have resentment, she said that there are many people with whom they have had dispute since they own 345 acres of ancestral land in the village but numerous encroachers have occupied different parcels of their land overt time as they don't have enough money to make walls around their vast land. They have also filed multiple cases on many people and several civil matters for their land dispute are pending in various civil courts of Meghalaya.
- iii) She stated that her mother is quite aged and they have hired a contractor named Abhinav Surekha for mining work as he is an engineer and can conduct mining operations safely in the multiple mining pits of their stone quarry.
- iv) The DLTF team inquired about the lack of big trees present in the safety zone of the stone quarry to which she replied that earlier they tried many times to grow different

*Name & Designation of the inspectingofficial:*

Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE

species of trees but due to lack of natural thick layer of soil no big trees species grew. Last year they had planted above 300 trees after putting thick layer of soil and some compost as fertilizers but most of the trees were eaten by the goats being farmed in nearby villages. This monsoon they have again planted above 300 trees and put fencing around the same which appears to be growing well at present. Also, along the haul road, hundreds of young trees planted with fencing and agronet were visible.



**Photograph of the Safety Zone plantation along the haul road of the stone quarry**

- v) The inspection team also instructed to make multiple water sumps in the quarry for collection of rain water due to the width of the mining face, so that silt content in water can be controlled better during heavy rainfall.
- vi) She was also directed that removal of top soil should not be done during the monsoon season and she stated that they have never removed soil during monsoon and this direction will be strictly adhered to.

***Name & Designation of the inspecting official:***

Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE

- vii) She was instructed to hire more people from Nongthymmai Garo, as per request of the headman of Nongthymmai Garo, to which she stated that during monsoon season their operations are already subdued and it is financially difficult to hire more people at this time. She however assured the team that more people will be hired post monsoon.

**VI) THE FINDINGS OF THE DISTRICT LEVEL TASK FORCE IS AS FOLLOWS: -**

1. There are no stone quarries operational in the village of Nongthymmai-Garo
2. One illegal quarry which was detected in this village was from few years back and is owned by Shri. Stephen Basumaty and DFO had initiated legal proceedings against the same in the court of the District and Sessions Judge and the same the MSPCB has already imposed an Environmental Compensation.
3. The nearest stone quarry, which was pictured in the media article belongs to SmtiLumlang Shylla and is a legal stone quarry which is inMaikhuli Village and they have all requisite documents.
4. The photograph of the quarry which appear in the media belongs to Smti. Lumlang Shylla, M/s MaikhuliStone Quarry and it appears that the photo might have been taken from top hill of Nongthymmai Garo Village which is at an approximate distance of about 300 meters from the blasting face of the stone quarry.
5. It appears that no complains in the village of Nongthymmai Garo against the operations of the stone quarry of Smti. Lumlang Shylla.
6. The stone quarry is far from any houses and the village of Maikhuli is at a lower altitude to Nongthymmai Garo. The possibility of fly rock or vibration or stone dust reaching the village of Nonthymmai Garo looks unlikely.
7. The inspection report of the Range Forest Officer dated 23.01.2015comprehend that the neighbouring areas does not have any houses, village, streams, rivers and PWD roads.
8. The expert committee established by Hon'ble Tribunal in October 2021 comprising of Senior people from IIT Guwahati, MSPCB and CPCB had scrutinised this stone quarry regarding muck disposal and didn't give adverse remarks.
9. Also, the river Chidilma is not located in the village of Nongthymmai Garo and appears to be situated about 4-5 Km aerial distance from this stone quarry of Smti. Lumlang Shylla.
10. Attendance Sheet is enclosed as **Annexure- I**
11. Video recording of the Headman and the villagers are enclosed as **Annexure-II**
12. Questionnaire to the villagers is enclosed as **Annexure-III**

*Name & Designation of the inspectingofficial:*

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*

13. Report of the expert committee established by the Hon'ble Tribunal in October, 2021 comprising of Senior people from IIT Guwahati, MSPCB, CPCB are enclosed as **Annexure-IV**

*Name & Designation of the inspecting official:*

*Smti. L. Marak, MCSShri. S. Kharbudnah, IFS Shri Shri. S Majhong, MFSShri S.Shullai, RFO  
Shri. Y.F. Laloo, Environmental Engineer Shri J.Myrom, MPS, Shri.L.Pahsyntiew, JE*

Statement of the Nongthymmai Garo village  
District Ri-Bhoi Meghalaya

I, Shri Suresh Inomin Headman of the  
Nongthymmai village statement here that  
Today 11th September 2024, Enquiry at  
Nongthymmai Garo village has no  
Running Quarry since 12 years. That on  
the same date District task force had  
conducted site inspection on the  
Boundary of the Nongthymmai Garo village  
and found no active stone quarry  
areas within the jurisdiction of the  
Nongthymmai Garo village.

Signature of the  
Headman  
Nongthymmai (Garo) Village Durbar  
Hima Mylliem-Raid Marwet  
Ri-Bhoi Dist., Meghalaya

Signature of the  
Secretary.

Witness

- 1 Francis Sangma
- 2 Wamrisukun K. Marwet

3  
4

Kenabent Sangma  
Secretary  
Nongthymmai (Garo) Village Durbar  
Hima Mylliem - Raid Marwet  
Dist. Ri-Bhoi, Meghalaya



During the site inspection<sup>29</sup>, the following questionnaire were asked to the villagers in the presence of the District Level Task Force Team

Q1. How many stone quarries are there in the village?

Ans. There are no stone quarries in the Nongthymmai Garo village. One quarry was there earlier which had been closed down by the government few years back.

Q2. Are there any stone quarries nearby?

Ans. There are no stone quarry in the village area except only one stone quarry in the adjoining Maikhuli village belonging to Smti. Lumlang Shylla.

Q3. Is there any community forest in the village?

Ans. There are no community forest in the village and all lands in the village are privately agricultural land being used for plantation of rubber and areca nuts.

Q4. Where is the Chidilma river?

Ans. Chidilma river does not flow through the village. It is about 7-8 km away from the village.

Q5. Are there people in the village contracted with respiratory diseases?

Ans. No respiratory diseases have been contracted in the village

Q6. Are there land in the village given on lease for Stone quarry

Ans. There are no land in the village lease for Stone quarry.

Q7. The photograph of the Stone quarry that comes in the newspaper belong to whom?

Ans. The photograph of the Stone quarry which comes in the newspaper is in Naiknuli village and is owned by Smti. Lumlang Shylla.

Q8. Are there any Complaint of Stone quarry of Smti. Lumlang Shylla?

Ans. There are no Complaint related to the Stone quarry of Smti. Lumlang Shylla.

Q9. Is there blasting heard carried out at night?

Ans. No blasting is heard being carried out at night.

Q10. Are there any fly rock coming from blasting of the Stone quarry of Smti. Lumlang Shylla?

Ans. There are no fly rock coming out from blasting of Stone quarry of Smti. Lumlang Shylla.

Q11. Are there damage houses due to vibration from blasting in the Stone quarry of Smti. Lumlang Shylla?

Ans. There are no house damages caused by vibration from blasting of Stone quarry of Smti. Lumlang Shylla.

1. Seem M. Marak

2. Semil S. Marak

3. Samrat Sangma

4. Butuli Sangma

Report No.: ENV/LSQ/ML/24-25/AA-08

Date : 15/06/2024

Report Issued To : **M/s. Maikhuli Stone Quarry**  
Maikhuli, Dist.: Ri-Bhoi Meghalaya

**AMBIENT AIR QUALITY TEST RESULTS**

| Sl. No. | LOCATION(S) ↓   | Date of Sampling | PM 2.5 (µg/m <sup>3</sup> ) | PM 10 (µg/m <sup>3</sup> ) | SO <sub>2</sub> (µg/m <sup>3</sup> ) | NO <sub>2</sub> (µg/m <sup>3</sup> ) |
|---------|-----------------|------------------|-----------------------------|----------------------------|--------------------------------------|--------------------------------------|
|         | LIMIT(S) →      | ---              | 60                          | 100                        | 80                                   | 80                                   |
| 01      | Near Mines Area | 06.06.2024       | 22.9                        | 57.3                       | BDL                                  | BDL                                  |

Analysis Protocol: IS 5182

BDL: Below Detectable Limit



Checked By: Mr. Pankaj Baroi, ENVIROCON

- NOTE:**
1. Results reported are valid at the time of and under the prevailing conditions of measurement.
  2. Results refer only to the particular parameters tested.
  3. This test report shall not be reproduced except in full, without the written permission of ENVIROCON, I.O.C.L (AOD) New Market, Digboi – 786171, Assam.

**Core Services:** Environmental Monitoring & Data Generation, EIA & EMP, Environmental Audit & Allied Environmental Management jobs  
**Associate Services:** Certification by Competent Person (CIF), NDT, Hydraulic Testing, Chartered Engineer Services etc.

Report No.: ENV/LSQ/ML/24-25/N-08

Date : 15/06/2024

Report Issued To : **M/s. Maikhuli Stone Quarry**  
Maikhuli, Dist.: Ri-Bhoi Meghalaya

### NOISE LEVEL MEASUREMENT RESULTS

| Sl. No. | Location(s)       | Date Of Measurement | Day Time Leq (dB-A) | Limit Leq (dB-A) |
|---------|-------------------|---------------------|---------------------|------------------|
| 1       | Near Mines        | 06.06.2024          | 54.6                | 75               |
| 2       | Near Loading Area | 06.06.2024          | 62.4                | 75               |



Checked By: Mr. Pankaj Baroi, ENVIROCON

**NOTE:**

1. Results reported are valid at the time of and under the prevailing conditions of measurement.
2. Results refer only to the particular parameters tested.
3. This test report shall not be reproduced except in full, without the written permission of ENVIROCON, I.O.C.L (AOD) New Market, Digboi – 786171, Assam.

**Core Services:** Environmental Monitoring & Data Generation, EIA & EMP, Environmental Audit & Allied Environmental Management jobs  
**Associate Services:** Certification by Competent Person (CIF), NDT, Hydraulic Testing, Chartered Engineer Services etc.



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক সার্ভিচেস প্রাইভেট লিমিটেড

एबीएनएस् साइंटिफिक सर्विसेस प्राइवेट लिमिटेड

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

এইচ-১৫২, কেতেকী পথ, পদুমবারী, জালুকবারী, গুৱাহাটী ৭৮১০১১, অসম

Email: info@abnsscientific.com, abnsscientific@gmail.com

Phone: 98640 68513, 98640 89951

## TEST REPORT

|  |  |
|--|--|
| <b>Report No.:</b> ABNS/EM/091324/04   | <b>Report Date:</b> 13/09/2024   |
| <b>Name &amp; Address of the Customer:</b><br><b>DORBAR SHNONG NONGTHYMMAI GARO</b><br><b>DIST: RI-BHOI, MEGHALAYA.</b>  |  |
| <i>Ref: ABNS/ML/SC/090624/18</i><br><b>Sample Description: Ambient Air</b><br><b>Location: Near Maikhuli Stone Quarry; Maikhuli</b><br>(Latitude: 26.104988N, Longitude: 91.816275E)<br><b>Weather: Cloudy</b> | <b>Date of sampling:</b> 09/09/2024<br><b>Analysis Start Date:</b> 10/09/07/2024<br><b>Analysis End Date:</b> 13/09/2024 |

## ANALYSIS RESULT

| Sl No | Parameters                            | Unit              | RESULT | LIMIT | TEST METHOD                         |
|-------|---------------------------------------|-------------------|--------|-------|-------------------------------------|
| 1.    | Particulate Matter (<10um)            | µg/m <sup>3</sup> | 86.0   | 100   | IS 5182: Part 23:2006 (Reaff. 2012) |
| 2.    | Particulate Matter (<2.5um)           | µg/m <sup>3</sup> | 44.0   | 60    | Lab SOP.Doc.NO. TPM/ABNS/E/5/D      |
| 3.    | Sulphur Dioxide (SO <sub>2</sub> )    | µg/m <sup>3</sup> | 10.5   | 80    | IS 5182 : Part 2 :2001 (Reaff.2017) |
| 4.    | Oxides of Nitrogen (NO <sub>x</sub> ) | µg/m <sup>3</sup> | 12.4   | 80    | IS 5182 : Part 6 :2006 (Reaff.2017) |

Note: The results relate to the parameter tested only.

-----End of Report-----

For ABNS Scientific Services,



Report reviewed by: Dr. Mayur Jyoti Mahanta (QM)

13/09/2024  
Authorized Signatory



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক চাৰ্ভিচেচ প্ৰাইভেট লিমিটেড  
এবীএনএছ সাইন্টিফিক সৰ্বিসেস প্ৰাইভেট লিমিটেড

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

এইচ-১৫২, কেতেকী পথ, পদুমবারী, জালুকবারী, গুৱাহাটী ৭৮১০১১, অসম

Email: info@abnsscientific.com, abnsscientific@gmail.com

Phone: 98640 68513, 98640 89951

## TEST REPORT

|  |                                |
|--|--------------------------------|
| <b>Report No.:</b> ABNS/EM/091324/05   | <b>Report Date:</b> 13/09/2024 |
| <b>Name &amp; Address of the Customer:</b><br>DORBAR SHNONG NONGTHYMMAI GARO<br>DIST: RI-BHOI, MEGHALAYA.  |                                |
| <i>Ref: ABNS/ML/SC/090624/19</i><br><b>Sample Description:</b> Noise Level<br>Location: <b>Near Maikhuli Stone Quarry; Maikhuli</b><br>(Latitude: 26.103562N, Longitude: 91.815385E) | Date of sampling: 09/09/2024   |

## ANALYSIS RESULT

| Sl. No.                         | Test Locations   | Day Time - dB(A) Results | Reference Method          |
|---------------------------------|------------------|--------------------------|---------------------------|
| 1                               | Near Plant Area  | 54.2                     | IS 9989-2003              |
| <b>Ambient Noise Standards:</b> |                  |                          |                           |
|                                 | <b>Area Code</b> | <b>Category of Area</b>  | <b>Limit in dB(A) Leq</b> |
|                                 |                  |                          | Day time    Night time    |
|                                 | A.               | Industrial area          | 75      70                |
|                                 | B.               | Commercial area          | 65      55                |
|                                 | C.               | Residential area         | 55      45                |
|                                 | D.               | Silence Zone             | 50      40                |

Note: The results relate to the parameter tested only.

-----End of Report-----

For ABNS Scientific Services,

Report reviewed by: Dr. Mayur Jyoti Mahanta (QM)



Authorized Signatory

13/09/2024



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক চাৰ্ভিচেচ প্ৰাইভেট লিমিটেড

এবীএনএস সাইন্টিফিক সৰ্বিসেস প্ৰাইভেট লিমিটেড

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

ইচ্-১৫২, কেতেকী পথ, পদুমবাৰী, জালুকবাৰী, গুৱাহাটী ৭৮১০১১, অসম

Email: info@abnsscientific.com, abnsscientific@gmail.com

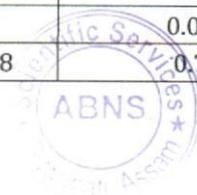
Phone: 98640 68513, 98640 89951

## TEST REPORT

|  |  |
|--|--|
| <b>Report No.:</b> ABNS/EM/091324/18   | <b>Report Date:</b> 13/09/2024   |
| <b>Name &amp; Address of the Customer:</b><br><b>DORBAR SHNONG NONGTHYMMAI GARO</b><br><b>DIST: RI-BHOI, MEGHALAYA.</b>  |  |
| <i>Ref: ABNS/ML/SC/090624/15</i><br><b>Sample Description:</b> Ground Water<br><b>Location:</b> Maikhuli Village<br>(latitude: 26.103562N, longitude: 91.815385E)<br>Source: Bore Well | Date of sampling: 07/09/2024<br>Sampling done by: Mr. Nabajit Pathak (Sampler)<br>Sampling Protocol: IS 3025 (Part 1): 1987, Reaff. 1999<br>Analysis start Date: 07/09/2024<br>Analysis end Date: 12/09/2024 |
| <b>Environmental Condition:</b> Temperature 23.9°C, Relative Humidity: 66%   |  |

## ANALYSIS RESULTS

| Sl. No. | Water Quality PARAMETERS | UNIT  | RESULT    | REFERENCE METHOD    | LIMITS (IS 10500 : 2012) |
|---------|--------------------------|-------|-----------|---------------------|--------------------------|
| 1       | pH                       | -     | 7.28      | IS 3025 Part 11     | 6.5-8.5                  |
| 2       | TDS                      | mg/L  | 218.0     | IS 3025 Part 16     | 500                      |
| 3       | Total hardness           | mg/L  | 102.0     | IS 3025 Part-21     | 200                      |
| 4       | Calcium                  | mg/L  | 46.28     | IS 3025 Part-40     | 75                       |
| 5       | Magnesium                | mg/L  | 6.34      | IS 3025 Part-46     | 30                       |
| 6       | Total Alkalinity         | mg/L  | 89.08     | IS 3025 Part-23     | 200                      |
| 7       | Chloride                 | mg/L  | 41.62     | IS 3025 Part 32     | 250                      |
| 8       | Taste                    | -     | Agreeable | IS 3025 Part 8      | Agreeable                |
| 9       | Odour                    | -     | Agreeable | IS 3025 Part 5      | Agreeable                |
| 10      | Colour                   | Hazen | 3.0       | IS 3025 Part 4      | 5.0                      |
| 11      | Turbidity                | NTU   | 2.80      | IS 3025 Part 10     | 1.0                      |
| 12      | Sulphate                 | mg/L  | 42.0      | IS 3025 Part 24     | 200                      |
| 13      | Fluoride                 | mg/L  | 0.88      | IS 3025 Part 60     | 1.0                      |
| 14      | Nitrate                  | mg/L  | 9.4       | IS 3025 Part 34     | 45                       |
| 15      | Conductance              | mS/cm | 0.325     | IS 3025 Part 14     | -                        |
| 16      | Lead                     | mg/L  | BDL       | IS 3025 Part-47     | 0.01                     |
| 17      | Copper                   | mg/L  | BDL       | IS 3025 (Part 42)   | 0.05                     |
| 18      | Iron                     | mg/L  | 0.32      | IS 3025 (Part 53)   | 0.3                      |
| 19      | Selenium                 | mg/L  | BDL       | IS 3025 (Part 56)   | 0.01                     |
| 20      | Barium                   | mg/L  | BDL       | Annex F of IS 13428 | 0.7                      |



|    |                         |          |               |                         |                   |
|----|-------------------------|----------|---------------|-------------------------|-------------------|
|    | Boron                   | mg/L     | <b>BDL</b>    | IS 3025 (Part 57)       | 0.5               |
| 22 | Manganese               | mg/L     | <b>BDL</b>    | IS 3025 (Part 59)       | 0.1               |
| 23 | Mercury                 | mg/L     | <b>N.D.</b>   | IS 3025 (Part 48)       | 0.001             |
| 24 | Nickel                  | mg/L     | <b>BDL</b>    | IS 3025 (Part 54)       | 0.02              |
| 25 | Chromium (total)        | mg/L     | <b>BDL</b>    | IS 3025 Part-52         | 0.05              |
| 26 | Cadmium                 | mg/L     | <b>BDL</b>    | IS 3025 Part-51         | 0.003             |
| 27 | Zinc                    | mg/L     | <b>0.19</b>   | IS 3025 Part-49         | 5.0               |
| 28 | Aluminium               | mg/L     | <b>BDL</b>    | IS 3025 Part-55         | 0.03              |
| 29 | Total arsenic           | mg/L     | <b>BDL</b>    | IS 3025 (Part 37)       | 0.01              |
| 30 | Total Coliform Bacteria | /100 ml  | <b>N.D.</b>   | IS 1622: 1981           | Not Detectable    |
| 31 | E. coli                 | /100 ml  | <b>N.D.</b>   | IS 1622: 1981           | Not Detectable    |
| 32 | Total Plate Count.      | cfu / ml | < 1 (at 22°C) | IS 1622: 1981 (RA 2014) | < 10 <sup>2</sup> |
|    |                         |          | 38 (at 37°C)  |                         |                   |

- The test report shall not be reproduced, except in full, without written approval of the company
- Results relate only to the parameters tested. \*\* BDL-Below Detection Limits, \*\*\*N.D.-Not detected

.....End of Report.....

For ABNS Scientific Services

Report Verified by  
Dr. Mayur Jyoti Mahanta (QM)



*[Signature]*  
13/09/2024  
Authorized Signatory



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক চাৰ্ভিচেচ প্ৰাইভেট লিমিটেড

एबीएनएस् साइंटिफिक सर्विसेस प्राइवेट लिमिटेड

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

এইচ-১৫২, কেতেকী পথ, পদুমবাৰী, জালুকবাৰী, গুৱাহাটী ৭৮১০১১, অসম

Email: info@abnsscientific.com, abnsscientific@gmail.com

Phone: 98640 68513, 98640 89951

## TEST REPORT

|  |   |
|--|---|
| <b>Report No.:</b> ABNS/EM/091324/02   | <b>Report Date:</b> 13/09/2024  |
| <b>Name &amp; Address of the Customer:</b><br><b>DORBAR SHNONG NONGTHYMAI GARO</b><br><b>DIST: RI-BHOI, MEGHALAYA.</b>   |   |
| <i>Ref: ABNS/ML/SC/090624/20</i><br><b>Sample Description: Ambient Air</b><br>Location: <b>Near Nongthymai Garo Village</b><br>(Latitude: 26.09609N, Longitude: 91.812021E)<br>Weather: Cloudy | Date of sampling: 09/09/2024<br>Analysis Start Date: 10/09/07/2024<br>Analysis End Date: 13/09/2024 |

## ANALYSIS RESULT

| Sl No | Parameters                            | Unit              | RESULT | LIMIT | TEST METHOD                         |
|-------|---------------------------------------|-------------------|--------|-------|-------------------------------------|
| 1.    | Particulate Matter (<10um)            | µg/m <sup>3</sup> | 67.0   | 100   | IS 5182: Part 23:2006 (Reaff. 2012) |
| 2.    | Particulate Matter (<2.5um)           | µg/m <sup>3</sup> | 32.0   | 60    | Lab SOP.Doc.NO. TPM/ABNS/E/5/D      |
| 3.    | Sulphur Dioxide (SO <sub>2</sub> )    | µg/m <sup>3</sup> | 8.4    | 80    | IS 5182 : Part 2 :2001 (Reaff.2017) |
| 4.    | Oxides of Nitrogen (NO <sub>x</sub> ) | µg/m <sup>3</sup> | 15.0   | 80    | IS 5182 : Part 6 :2006 (Reaff.2017) |

Note: The results relate to the parameter tested only.

-----End of Report-----

For ABNS Scientific Services



Report reviewed by: Dr. Mayur Jyoti Mahanta (QM)

*[Signature]*  
13/09/2024  
Authorized Signatory



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক চাৰ্ভিচেচ প্ৰাইভেট লিমিটেড

एबीएनएस् साइंटिफिक सर्विसेस प्राइवेट लिमिटेड

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

এইচ-১৫২, কেতেকী পথ, পদুমবাৰী, জালুকবাৰী, গুৱাহাটী ৭৮১০১১, অসম

Email: info@abnsscientific.com, abnsscientific@gmail.com

Phone: 98640 68513, 98640 89951

## TEST REPORT

|   |                                     |
|---|-------------------------------------|
| <b>Report No.:</b> ABNS/EM/091324/03  | <b>Report Date:</b> 13/09/2024      |
| <b>Name &amp; Address of the Customer:</b><br>DORBAR SHNONG NONGTHYMMAI GARO<br>DIST: RI-BHOI, MEGHALAYA. |                                     |
| <b>Ref:</b> ABNS/ML/SC/090624/21<br><b>Sample Description:</b> Noise Level                                | <b>Date of sampling:</b> 09/09/2024 |
| Location: Near Nongthymai Garo Village<br>(Latitude: 26.096115N, Longitude: 91.811898E)                   |                                     |

## ANALYSIS RESULT

| Sl. No.                         | Test Locations   | Day Time - dB(A) Results | Reference Method          |
|---------------------------------|------------------|--------------------------|---------------------------|
| 1                               | Near Plant Area  | 48.8                     | IS 9989-2003              |
| <b>Ambient Noise Standards:</b> |                  |                          |                           |
|                                 | <b>Area Code</b> | <b>Category of Area</b>  | <b>Limit in dB(A) Leq</b> |
|                                 |                  |                          | Day time    Night time    |
|                                 | A.               | Industrial area          | 75            70          |
|                                 | B.               | Commercial area          | 65            55          |
|                                 | C.               | Residential area         | 55            45          |
|                                 | D.               | Silence Zone             | 50            40          |

Note: The results relate to the parameter tested only.

-----End of Report-----

For ABNS Scientific Services



*[Signature]*  
13/09/2024

Authorized Signatory

Report reviewed by: Dr. Mayur Jyoti Mahanta (QM)



# ABNS SCIENTIFIC SERVICES PRIVATE LIMITED

এবীএনএছ চাইন্টিফিক চাৰ্ভিচেচ প্ৰাইভেট লিমিটেড

एबीएनएस् साइंटिफिक सर्विसेस प्राइवेट लिमिटेड

(Meghalaya State Pollution Control Board recognised laboratory)

H-152, Keteki Path, Padumbari, Jalukbari, Guwahati 781011, Assam

एइच्-१५२, केतेकी पथ, पदुमबारी, जालुकबारी, गुवाहाटी ७८१०११, असम

Email: info@abnsscscientific.com, abnsscscientific@gmail.com

Phone: 98640 68513, 98640 89951

## TEST REPORT

|   |  |
|---|--|
| <b>Report No.:</b> ABNS/EM/091324/19  | <b>Report Date:</b> 13/09/2024   |
| <b>Name &amp; Address of the Customer:</b><br><b>DORBAR SHNONG NONGTHYMMAI GARO</b><br><b>DIST: RI-BHOI, MEGHALAYA.</b>   |  |
| <i>Ref: ABNS/ML/SC/090624/16</i><br><b>Sample Description:</b> Surface Water<br><b>Location:</b> Nongthymai Garo Village<br>(latitude: 26.096123N, longitude: 91.811918E)<br>Source: Stream Water | Date of sampling: 07/09/2024<br>Sampling done by: Mr. Chinmoy Kalita (Sampler)<br>Sampling Protocol: IS 3025 (Part 1): 1987, Reaff. 1999<br>Analysis start Date: 07/09/2024<br>Analysis end Date: 12/09/2024 |
| <b>Environmental Condition:</b> Temperature 23.9°C, Relative Humidity: 66%  |  |

## ANALYSIS RESULTS

| Sl. No. | Water Quality PARAMETERS | UNIT  | RESULT | REFERENCE METHOD                  | LIMITS (IS 2296 : 1992) |
|---------|--------------------------|-------|--------|-----------------------------------|-------------------------|
| 1       | pH                       | -     | 7.53   | IS 3025 Part 11                   | 6.0-9.0                 |
| 2       | Temperature              | °C    | 25.2   | IS 3025 Part 09                   | -                       |
| 3       | Total Dissolve Solids    | mg/L  | 132.0  | IS 3025 Part 16                   | 1500                    |
| 4       | Total Suspended Solids   | mg/L  | 8.0    | APHA 23 <sup>rd</sup> eddn 2540 D | -                       |
| 5       | Total Hardness           | mg/L  | 48.0   | IS 3025 Part-21                   | -                       |
| 6       | Dissolve Oxygen          | mg/L  | 6.2    | IS 3025 Part 38                   | 4                       |
| 7       | BOD(3 Days at 27°C)      | mg/L  | 2.4    | IS 3025 Part 44                   | 3                       |
| 8       | COD                      | mg/L  | 13.0   | IS 3025 Part 58                   | -                       |
| 9       | Oil and grease           | mg/ L | BDL    | IS 3025 Part 39                   | -                       |
| 10      | Calcium                  | mg/L  | 17.12  | IS 3025 Part-40                   | -                       |
| 11      | Magnesium                | mg/L  | 2.04   | IS 3025 Part-46                   | -                       |
| 12      | Total Alkalinity         | mg/L  | 36.0   | IS 3025 Part-23                   | -                       |
| 13      | Chloride                 | mg/L  | 19.3   | IS 3025 Part 32                   | 600                     |
| 14      | Colour                   | Hazen | 10.0   | IS 3025 Part 4                    | 300                     |
| 15      | Conductance              | mS/cm | 325    | IS 3025 Part 14                   | -                       |
| 16      | Turbidity                | NTU   | 4.52   | IS 3025 Part 10                   | -                       |



|    |   |         |        |                 |       |
|----|---|---------|--------|-----------------|-------|
|    | Mercury   | mg/L    | <0.001 | IS 3025 Part-48 | -     |
| 18 | Zinc  | mg/L    | 0.27   | IS 3025 Part-49 | -     |
| 19 | Sulphate  | mg/L    | 31.5   | IS 3025 Part 24 | 400   |
| 20 | Sodium (As Na)  | mg/L    | 18.4   | IS 3025 Part 45 | -     |
| 21 | Fluoride (as F)   | mg/L    | 0.08   | IS 3025 Part 60 | 1.5   |
| 22 | Nitrate   | mg/L    | 9.6    | IS 3025 Part 34 | 50    |
| 23 | Phosphate   | mg/L    | <0.1   | IS 3025 Part 31 | -     |
| 24 | Chromium (total)  | mg/L    | <0.005 | IS 3025 Part-52 | -     |
| 25 | Cadmium   | mg/L    | <0.002 | IS 3025 Part-51 | 0.01  |
| 26 | Lead  | mg/L    | <0.005 | IS 3025 Part-47 | 0.1   |
| 27 | Iron (as Fe)  | mg/L    | 0.10   | IS 3025 Part 53 | 0.5   |
| 28 | Copper  | mg/L    | <0.01  | IS 3025 Part 42 | 1.5   |
| 29 | Nickel  | mg/L    | <0.01  | IS 3025 Part 54 | -     |
| 30 | Arsenic   | mg/L    | <0.001 | IS 3025 Part 37 | 0.2   |
| 31 | Phenolic Compounds<br>(as C <sub>6</sub> H <sub>5</sub> OH) | mg/L    | <0.001 | IS 3025 Part 43 | 0.005 |
| 32 | Fecal Coliform  | /100 ml | N.D.   | IS 1622: 1981   | 5000  |

- The test report shall not be reproduced, except in full, without written approval of the company
- Results relate only to the parameters tested. \*\* BDL-Below Detection Limits, \*\*\*N.D.-Not detected

.....End of Report.....

For ABNS Scientific Services

Report Verified by  
Dr. Mayur Jyoti Mahanta (QM)



*[Signature]*  
13/09/2024  
Authorized Signatory

No. MPCB/TB-CON-117/2017/2017-2018/H

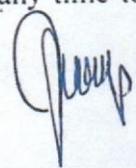
Dated Shillong, the 3<sup>rd</sup> October 2017**CONSENT TO ESTABLISH**

**CONSENT TO ESTABLISH** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

**CONSENT** is granted to **MAIKHULI STONE QUARRY OF SMTI. LUMLANG SHYLLA** for operating the stone quarry unit having an area of 2.95 Ha with production capacity 40,000 MTPA located at **MAIKHULI , Ri Bhoi District** with a Project cost of Rs 19.00 lakhs ( Nineteen lakhs ) only under the following **terms and conditions**:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of to **MAIKHULI STONE QUARRY OF SMTI. LUMLANG SHYLLA** . and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to operate is valid for a period up to **30<sup>th</sup> September 2018** unless otherwise suspended or revoked.
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
  - (a) Violation of any Terms and Conditions of this Consent;
  - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
  - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
7. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to

Received  
03/10/17



# 42 42 29 MEGHALAYA STATE POLLUTION CONTROL BOARD

Forests & Environment Department

GOVERNMENT OF MEGHALAYA

'ARDEN', LUMPYNGGAD, SHILLONG - 793014

Email : megspcb@rediffmail.com

Website : <http://megspcb.gov.in>

☎ 0364 - 2521217

2522802

2521514

2521533

2522726

☎ 0364 - 2521764



enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order:

8. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan
9. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.

## II. Specific Conditions:

### A. Prevention & Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards.
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
5. Continuous compacting of the dumps should be done to ensure its stability.
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses.
7. Facilities should be maintained for storing the top soil separately so that the same be utilised for afforestation/plantation over the dumps and excavated mines pits.
8. Water quality monitoring on the natural water courses both upstream & downstream of the quarry should be done once in every six months i.e lean season and part monsoon and submit the report to the Board.

# MEGHALAYA STATE POLLUTION CONTROL BOARD

Forests & Environment Department

GOVERNMENT OF MEGHALAYA

'ARDEN', LUMPYNGNGAD, SHILLONG - 793014

Email : megspcb@rediffmail.com

Website : <http://megspcb.gov.in>

☎ 0364 - 2521217

2522802

2521514

2521533

2522726

☎ 0364 - 2521764

## B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring station with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

| Sl. No. | Pollutants   | Time Weighted average | Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$ |
|---------|--|-----------------------|--|
| 1.      | SO <sub>2</sub>  | Annual<br>24 hours    | 50<br>80   |
| 2.      | NO <sub>2</sub>  | Annual<br>24 hours    | 40<br>80   |
| 3.      | Particulate Matter, PM <sub>10</sub><br>(size less than 10 $\mu\text{m}$ )   | Annual<br>24 hours    | 60<br>100  |
| 4.      | Particulate Matter, PM <sub>2.5</sub><br>(size less than 2.5 $\mu\text{m}$ ) | Annual<br>24 hours    | 40<br>60   |

3. A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
6. Plantation along the haul roads to reduce dust retention in the air should be maintained.
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
9. Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.

# MEGHALAYA STATE POLLUTION CONTROL BOARD

Forests & Environment Department

GOVERNMENT OF MEGHALAYA

'ARDEN', LUMPYNGGAD, SHILLONG - 793014

Email : megspcb@rediffmail.com

Website : <http://megspcb.gov.in>

☎ 0364 - 2521217

2522802

2521514

2521533

2522726

☎ 0364 - 2521764



- 10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.
- 11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose.
- 12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage.
- 13. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

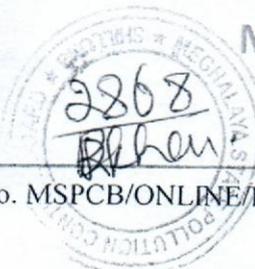
| LIMIT in dB (A) LEQ      |                            |
|--------------------------|----------------------------|
| DAY TIME (6:00AM-9:00PM) | NIGHT TIME (9:00PM-6:00AM) |
| 75                       | 70                         |

A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted along with the application for grant of the Consent to Operate.

  
**MEMBER SECRETARY**  
**Meghalaya State Pollution Control Board**  
**Shillong**

Copy to: -

- 1. The Chairperson DEIAA, Ri Bhoi District, O/o The Deputy Commissioner Ri Bhoi District, Nongpoh. For favour of information.
- 2. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action with regard to Mining Lease issued.
- 3. The Division Forest Officer, Khasi Hills (T) Division, Shillong for favour of information and necessary action.
- 4. **MAIKHULI STONE QUARRY OF SMTI. LUMLANG SHYLLA** C/o Smti. Lumlang Shylla, Upper Nongrim Hills Shillong East Khasi Hills District Meghalaya. For favour of information and necessary action.
- 5. Guard File TB-CON-2017-CTE.



# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

(15)



No. MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025/ 15

Dated Shillong, the 23 July, 2024

## RENEWAL OF CONSENT TO OPERATE

**CONSENT** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

**CONSENT TO OPERATE** granted to **M/s Maikhuli Stone Quarry of Smt Lumlang Shylla** for operating a Stone Quarry over an area of 2.95 Ha vide T.O. No. MPCB/TB-117/2017/2017-2018/9 dt. 2<sup>nd</sup> November, 2017 having production capacity 40,000 MTPA located at **Maikhuli, Ri Bhoi District** of Meghalaya with a Project cost of Rs 19.00 lakhs (Rupees Nineteen Lakhs) only and which expired on 31<sup>st</sup> October 2022 is hereby renewed for a further period of 5 (Five) years i.e. upto **31<sup>st</sup> October 2027** under the following **terms and conditions**:

- This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s Maikhuli Stone Quarry of Smt Lumlang Shylla** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
- The Consent to Operate is valid for a period up to **31<sup>st</sup> October 2027**. Application for renewal of Consent to Operate shall be made within 3 (three) month before the date of expiry of this Consent order;
- This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
  - Violation of any Terms and Conditions of this Consent;
  - Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
  - A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
- This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
- No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
- The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:
 

| LIMIT in dB (A) LEQ      |                            |
|--------------------------|----------------------------|
| DAY TIME (6:00AM-9:00PM) | NIGHT TIME (9:00PM-6:00AM) |
| 75                       | 70                         |
- To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
- As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
- The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan
- The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.

*dc* *AK*

2868  
Dhan

46

33

11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the District Level Environmental Impact Assessment Authority, Nongpoh vide No. DCRB(LR)5/2017/Rev/829 Dt. Nongpoh, the 8<sup>th</sup> September, 2017.

12. **Renewal of Consent to Operate is strictly as per GPS map of the approved Mining Plan from the competent authority;**

**II. Specific Conditions:**

**A. Prevention & Control of Water Pollution:**

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards.
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
5. Continuous compacting of the dumps should be done to ensure its stability.
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses.
7. Facilities should be maintained for storing the top soil separately so that the same be utilized for afforestation/plantation over the dumps and excavated mines pits.
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

**B. Prevention and Control of Air & Noise Pollution:**

1. Setting up & operation of at least three ambient air quality monitoring station with 120<sup>0</sup> angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

| Sl. No. | Pollutants   | Time Weighted average | Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m <sup>3</sup> |
|---------|--|-----------------------|---|
| 1.      | SO <sub>2</sub>  | Annual<br>24 hours    | 50<br>80  |
| 2.      | NO <sub>2</sub>  | Annual<br>24 hours    | 40<br>80  |
| 3.      | Particulate Matter, PM <sub>10</sub><br>(size less than 10 µm)   | Annual<br>24 hours    | 60<br>100   |
| 4.      | Particulate Matter, PM <sub>2.5</sub><br>(size less than 2.5 µm) | Annual<br>24 hours    | 40<br>60  |



# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



2868

DELON

47

34

3. A well-equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to be maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
6. Plantation along the haul roads to reduce dust retention in the air should be maintained.
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
9. Usage of hydraulic rock breaker for stone boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.
11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose.
12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage.

A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted quarterly to this Board.

(Dr. G. H. CHYRMANG, MFS)  
MEMBER SECRETARY

Meghalaya State Pollution Control Board,  
Shillong

Memo: No. MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025/ 15-A

Dated Shillong, the 23 July, 2024

Copy to:-

1. The Chairman, SEIAA, Meghalaya, Shillong, Sylvan House, Lower Lachumiere for favour of information.
2. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action with regard to Mining Lease issued.
3. The Division Forest Officer, Khasi Hills (T) Division, Shillong for favour of information and necessary action.
4. **M/s Maikhuli Stone Quarry**, C/o Smt Lumlang Shylla, Upper Nongrim Hills, Shillong, East Khasi Hills, Meghalaya. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
5. Guard File – MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025.

MEMBER SECRETARY

e/c



# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

(15)

35



No. MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025/ 15

Dated Shillong, the 23 July, 2024

## RENEWAL OF CONSENT TO OPERATE

**CONSENT** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

**CONSENT TO OPERATE** granted to **M/s Maikhuli Stone Quarry of Smt Lumlang Shylla** for operating a Stone Quarry over an area of 2.95 Ha vide T.O. No. MPCB/TB-117/2017/2017-2018/9 dt. 2<sup>nd</sup> November, 2017 having production capacity 40,000 MTPA located at **Maikhuli, Ri Bhoi District** of Meghalaya with a Project cost of Rs 19.00 lakhs (Rupees Nineteen Lakhs) only and which expired on 31<sup>st</sup> October 2022 is hereby renewed for a further period of 5 (Five) years i.e. upto **31<sup>st</sup> October 2027** under the following **terms and conditions**:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/s Maikhuli Stone Quarry of Smt Lumlang Shylla** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period up to **31<sup>st</sup> October 2027**. Application for renewal of Consent to Operate shall be made within 3 (three) month before the date of expiry of this Consent order;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
  - (a) Violation of any Terms and Conditions of this Consent;
  - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
  - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
6. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:
 

| LIMIT in dB (A) LEQ      |                            |
|--------------------------|----------------------------|
| DAY TIME (6:00AM-9:00PM) | NIGHT TIME (9:00PM-6:00AM) |
| 75                       | 70                         |
7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.

*dc* *AK*

2868  
Dhan

11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the District Level Environmental Impact Assessment Authority, Nongpoh vide No. DCRB(LR)5/2017/Rev/829 Dt. Nongpoh, the 8<sup>th</sup> September, 2017.

12. **Renewal of Consent to Operate is strictly as per GPS map of the approved Mining Plan from the competent authority;**

**II. Specific Conditions:**

**A. Prevention & Control of Water Pollution:**

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards.
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
5. Continuous compacting of the dumps should be done to ensure its stability.
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses.
7. Facilities should be maintained for storing the top soil separately so that the same be utilized for afforestation/plantation over the dumps and excavated mines pits.
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

**B. Prevention and Control of Air & Noise Pollution:**

1. Setting up & operation of at least three ambient air quality monitoring station with 120<sup>0</sup> angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

| Sl. No. | Pollutants   | Time Weighted average | Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$ |
|---------|--|-----------------------|--|
| 1.      | SO <sub>2</sub>  | Annual<br>24 hours    | 50<br>80   |
| 2.      | NO <sub>2</sub>  | Annual<br>24 hours    | 40<br>80   |
| 3.      | Particulate Matter, PM <sub>10</sub><br>(size less than 10 $\mu\text{m}$ )   | Annual<br>24 hours    | 60<br>100  |
| 4.      | Particulate Matter, PM <sub>2.5</sub><br>(size less than 2.5 $\mu\text{m}$ ) | Annual<br>24 hours    | 40<br>60   |



- 2868  
ARON
3. A well-equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to be maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
  4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
  5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
  6. Plantation along the haul roads to reduce dust retention in the air should be maintained.
  7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
  8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
  9. Usage of hydraulic rock breaker for stone boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
  10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.
  11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose.
  12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage.

A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted quarterly to this Board.

(Dr. G. H. CHYRMANG, MFS)  
MEMBER SECRETARY

Meghalaya State Pollution Control Board,  
Shillong

Memo: No. MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025/ 15-A

Dated Shillong, the 23 July, 2024

Copy to:-

1. The Chairman, SEIAA, Meghalaya, Shillong, Sylvan House, Lower Lachumiere for favour of information.
2. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action with regard to Mining Lease issued.
3. The Division Forest Officer, Khasi Hills (T) Division, Shillong for favour of information and necessary action.
4. **M/s Maikhuli Stone Quarry**, C/o Smt Lumlang Shylla, Upper Nongrim Hills, Shillong, East Khasi Hills, Meghalaya. The Firm is instructed to apply for further renewal of the Consent to Operate prior to expiry of the validity date.
5. Guard File – MSPCB/ONLINE/RCTO (R-1)/RBD/2024-2025.

MEMBER SECRETARY